

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2373/2005
(From the judgement and order dated 23/03/2004 in FA No.532/1990 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

U.P. AVAS EVAM VIKAS PARISHAD

Petitioner(s)

VERSUS

BHOOPAN(DEAD) THROUGH L.RS. & ANR.

Respondent(s)

(With appln(s) for permission to file additional documents and with
prayer for interim relief and office report)

WITH SLP(C) NO. 2374 of 2005

SLP(C) NO. 2375 of 2005

SLP(C) NO. 2376 of 2005

SLP(C) NO. 2377 of 2005

SLP(C) NO. 2378 of 2005

SLP(C) NO. 2379 of 2005

SLP(C) NO. 2380 of 2005

SLP(C) NO. 2381 of 2005

SLP(C) NO. 2382 of 2005

SLP(C) NO. 2384 of 2005

SLP(C) NO. 2385 of 2005

SLP(C) NO. 2386 of 2005

SLP(C) NO. 2387 of 2005

SLP(C) NO. 2388 of 2005

SLP(C) NO. 2389 of 2005

SLP(C) NO. 2390 of 2005

SLP(C) NO. 2391 of 2005

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SLP(C) NO. 2392 of 2005

SLP(C) NO. 2393 of 2005

SLP(C) NO. 2394 of 2005

SLP(C) NO. 2396 of 2005

(with appln. (s) for filing addl. ground of appeal)

SLP(C) NO. 2397 of 2005

(with appln. (s) for exemption from filing O.T.)

SLP(C) NO. 2398 of 2005

SLP(C) NO. 2399 of 2005

SLP(C) NO. 2400 of 2005

SLP(C) NO. 2401 of 2005

SLP(C) NO. 2404 of 2005

SLP(C) NO. 2405 of 2005

SLP(C) NO. 2406 of 2005

SLP(C) NO. 2407 of 2005

SLP(C) NO. 2408 of 2005

SLP(C) NO. 2409 of 2005

SLP(C) NO. 2410 of 2005

SLP(C) NO. 2412 of 2005

SLP(C) NO. 2415 of 2005

SLP(C) NO. 2416 of 2005

SLP(C) NO. 2417 of 2005

SLP(C) NO. 2418 of 2005

SLP(C) NO. 2422 of 2005

SLP(C) NO. 2423 of 2005

SLP(C) NO. 2424 of 2005

SLP(C) NO. 2425 of 2005

SLP(C) NO. 2426 of 2005
(With Appln. (s) for exemption from filing O.T.)

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SLP(C) NO. 2427 of 2005

SLP(C) NO. 2432 of 2005

SLP(C) NO. 2433 of 2005

SLP(C) NO. 2434 of 2005

SLP(C) NO. 2435 of 2005

SLP(C) NO. 2436 of 2005

SLP(C) NO. 2437 of 2005

SLP(C) NO. 2438 of 2005

SLP(C) NO. 2439 of 2005

SLP(C) NO. 2440 of 2005

SLP(C) NO. 2442 of 2005

SLP(C) NO. 2443 of 2005
(With Appln. (s) for exemption from filing O.T.)

SLP(C) NO. 2444 of 2005

SLP(C) NO. 2445 of 2005

SLP(C) NO. 2446 of 2005

(With I.A. No. 2-3 (applns. for substitution and c/delay in filing substitution appln.)

SLP(C) NO. 2447 of 2005

SLP(C) NO. 2448 of 2005

SLP(C) NO. 2451 of 2005

SLP(C) NO. 2452 of 2005

SLP(C) NO. 2453 of 2005

SLP(C) NO. 2454 of 2005

SLP(C) NO. 2455 of 2005

SLP(C) NO. 2456 of 2005

SLP(C) NO. 2457 of 2005

(With I.A. No. 2-3 (applns. for substitution and c/delay in filing substitution appln.)

SLP(C) NO. 2458 of 2005

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SLP(C) NO. 2459 of 2005

SLP(C) NO. 2460 of 2005

SLP(C) NO. 2461 of 2005

SLP(C) NO. 2462 of 2005

SLP(C) NO. 2463 of 2005

SLP(C) NO. 2464 of 2005

SLP(C) NO. 2465 of 2005

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SLP(C) NO. 2479 of 2005

SLP(C) NO. 2480 of 2005

SLP(C) NO. 2481 of 2005

SLP(C) NO. 2482 of 2005

SLP(C) NO. 2483 of 2005

SLP(C) NO. 2484 of 2005
(With Appln. (s) for exemption from filing O.T.)

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SLP(C) NO. 2485 of 2005

SLP(C) NO. 2486 of 2005

SLP(C) NO. 2487 of 2005

SLP(C) NO. 2488 of 2005

SLP(C) NO. 2489 of 2005

SLP(C) NO. 2490 of 2005

SLP(C) NO. 3317 of 2007
(WITH OFFICE REPORT)

SLP(C) NO. 4341 of 2005
(With prayer for interim relief and office report)

SLP(C) NO. 4342-4355 of 2005
(With prayer for interim relief and office report)

SLP(C) NO. 4356 of 2005
(With prayer for interim relief and office report)

SLP(C) NO. 4357 of 2005
(With prayer for interim relief and office report)

SLP(C) NO. 4358 of 2005
(With prayer for interim relief and office report)
(With I.A. No. 6-7 (applns. for substitution and c/delay in filing substitution appln.)

Date: 02/04/2012 These Petitions were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE GYAN SUDHA MISRA

For Petitioner(s) Mr. Vishwajit Singh,Adv.
Mr. P.K. Jain,Adv.

For Respondent(s) Mr. Mukesh Sharma, Adv.
Mr. Rameshwar Prasad Goyal,Adv.

Mr. Jitendra Mohan Sharma,Adv.
Mr. Sandeep Singh,Adv.
Mr. Ajit Sharma,Adv.
Mr. Sameer Singh,Adv.
Mr. Vibhor Vardhan,Adv.

Mr. Manish Pitale, Adv.
Mr. Wasi Haider, Adv.
Mr. Chander Shekhar Ashri,Adv.

Mr. RV Naik,Adv.
Mr. Shaikh Chand Saheb,Adv.
Mr. Jatin Zaveri,Adv.

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Mr. Vishwa Pal Singh,Adv.

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the respondents submit that some of
the respondents have passed away. He seeks and is granted six

weeks' time to file application (s) for bringing on record
their legal representatives.

Post before the Chamber Judge for orders on the
application (s), if any filed.

(N.K. Goel)
Court Master

(Veena Khera)
Court Master